NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH **NEW DELHI**

C. P. NO. 24(ND)14 CA. NO.

CORAM:

PRESENT:

SH. R. VARDHARAJAN

HON'BLE MEMBER (J)

SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE COMPANY: M/s. Mr. Kanwal Nain V/s. Rithem Impex Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

NAME S.NO.

DESIGNATION REPRESENTATION SIGNATURE

ORDER

Learned counsel for the petitioner is present. None for the respondents. Learned counsel for the petitoiner has placed on record the proof of the service of notice on the respondents buttressed with an affidavit from the perusal of which it can be presumed that although the respondents have accepted the service of the notice, yet they have not appeared before this Tribunal. Therefore, the respondents are set ex parte and the petition shall come up on 24.11.2016 for arguments in ex parte.

Sd1-

(R. Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura)

Sd1-

Member (Judicial)